

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in A482 No. 25829/2023 passed by the High Court Of Judicature At Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 174712/2023 - EXEMPTION FROM FILING O.T.)

Date : 30-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Akshay Sharma, Adv.
Mr. Puneet Singh Bindra, AOR

For Respondent(s) Mr. Yasharth Kant, AOR
Ms. Masoom Raj Singh, Adv.

Mr. Tushar Gupta, Adv.
Mr. Shakir Shabbir, Adv.
Mr. Madhup Gupta, Adv.
Mr. Mohd. Saquib Siddiqui, AOR
Mr. Bilal Mansoor, Adv.
Mr. Amod Kumar Bidhuri, Adv.
Mr. Yudhister Bharadwaj, Adv.
Ms. Srishti Kasana, Adv.
Ms. Sunita Singh, Adv.
Mr. Akarsh Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter dated 21.10.2023 circulated by learned counsel for the petitioner(s) seeking adjournment, adjourned for three weeks.

Interim order already passed by this court shall continue until the next date of hearing.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR